

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

31. C.P.(IB) -856(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 27.06.2024**

NAME OF THE PARTIES:- Kunal Tushar Vora
V/s
Diipesh Lakshman Bhagtani

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Gaurav Shrawat appeared for the Petitioner and Counsel, Sahil Mahajan appeared for the Personal Guarantor through VC. It has been pointed out that copy of the report has not been served upon the Personal Guarantor. Let a copy of the report be served upon the Personal Guarantor and reply/objection, if any, on behalf of the Personal Guarantor, against the report of the RP be filed within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for hearing on **04.09.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
HARSHADA

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)